

[Shri R. K. Mhalgi]

him for it. I have no ill feeling against Sikhs. I feel that Sikh men and women should also be protected from accidents. That is why I raised my points. But Mr. Daga saw a political motive in it. There is a tendency to look at everything from a political angle. I feel that it should be eschewed.

The hon. Minister has not accepted my first amendment. But I still appeal him to reconsider the issue, and extend the time limit to some extent as it may be convenient to the Government.

I, therefore, withdraw my second amendment. But I press for my first amendment.

MR. CHAIRMAN: It is a little difficult. It forms part of one motion. I cannot put half of the motion to the vote and leave the other half.

SHRI R. K. MHALGI: Then I insist on the motion being put.

MR. CHAIRMAN: All right. The question is:

"This House resolves that in pursuance of sub-section (4) of section 133 of the Motor Vehicles Act, 1939 the following modifications be made in the Motor Vehicles (Protective Headgears) Rules, 1980, published in the Gazette by Notification No. GSR 261(E), dated the 14th May, 1980 and laid on the Table on the 19th June, 1980, namely:—

(i) in rule 1. in sub-rule (2), for "1st November, 1980" substitute "1st January, 1982";

(ii) in rule 3,—

(a) for the existing marginal heading, substitute—

"Exception in the case of women";

(b) omit 'who is a Sikh'.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution.'

*The motion was negatived.*

16.05 hrs.

### BRAHMAPUTRA BOARD BILL

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): Sir, I beg to move\*:

"That the Bill to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for matters connected therewith, be taken into consideration."

In this connection, I wish to say a few words.

This Brahmaputra river is the biggest river in India, and it carries more water than the Ganga. But it causes extensive floods in that region. The area affected by these floods is 8.8 lakh hectares per year and the population affected is 15.1 lakh per year. The total value of damage is Rs. 9.3 crores per year. So, the Members will be in a position to realise that these heavy damages are caused by this gigantic river.

I introduced this Bill in the House on the 1st July, 1980. It envisages the constitution of a Board which will prepare a Master Plan for flood control measures and this floods control will be an integral part of a multipurpose scheme developed for the utilisation of water resources in this region.

PROF. N. G. RANGA (Guntur): Irrigation also.

\*Moved with the recommendation of the President.

**SHRI KEDAR PANDEY:** This will include irrigation, hydro power and navigation. So, this Bill is very very important.

Previously the Assam Government was financing these flood control measures, and allotment of funds till 1974-75 was being made by the Assam Government itself. After that, the Central Government has been providing assistance for these works to the Brahmaputra Flood Control Commission, which had been found by the State Government in 1970. The agency for the works is the Brahmaputra Flood Control Commission and it is being guided by the Brahmaputra Flood Control Board of which the Union Minister of Irrigation was the Chairman. This Brahmaputra Flood Control Commission is a State organisation. But this work was done on an *ad hoc* basis and embankments were constructed on both sides of the main river and some tributaries, and some town protection was done. But this was on an *ad hoc* basis and there was no comprehensive plan for all round development of water resources in the area of this Brahmaputra river. The flood-prone area of this river is 3.1 million hectares. By this work only 35 per cent has been protected, and even these embankments are subject to so many breaches here and there. So, it was essential that a comprehensive plan be chalked out and hence this Bill.

As you know, this Bill has got a comprehensive scheme.

**PROF. N. G. RANGA:** What about the financial part of it?

**SHRI KEDAR PANDEY:** It involves an expenditure of Rs. 13 crores per year. Up till now the Assam Government and the Commission have spent Rs. 114 crores, but still floods are there and there is no comprehensive plan.

The Bill has 30 clauses and deals with the constitution of the Board and other matters. It provides that the Chairman of the Board will be appointed by the Centre etc.

With these words, I commend the Bill to the House.

**MR. CHAIRMAN:** Motion moved:

"That the Bill to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for matters connected therewith, be taken into consideration."

**SHRI T. R. SHAMANNA (Bangalore South):** I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 30th September, 1980." (18)

Every one of us knows that the Brahmaputra is the biggest river in our country, but economically the least exploited. I want that the States that get the benefit from this Board should be consulted. I may give some reasons for it.

We know how these Boards work. For instance, all Members are criticising the Electricity Boards. We have Improvement Trusts in Karnataka. Almost all of them are condemned by everyone, saying that they have not done anything. Formerly we had the Bangalore Improvement Trust. I told them once that the Trust had neither gained the trust of the people nor developed the city in a proper manner.

I feel that the Board is a convenient instrument of the Government. If there is something good, then Government will claim credit for it, but if something goes wrong, they will condemn the Board for it and escape. It is very easy for the Board to excuse itself whenever the obligation of the Board is not carried on satisfactorily. The development of this area is very urgent and it has to be taken up on a war-footing.

**PROF. N. G. RANGA:** That is why it should not be sent for circulation.

**SHRI T. R. SHAMMANNA:** One month is not a long period and it will not make any difference. This area, which is covered by Brahmaputra Valley, is a very backward area and taking into consideration the recent trouble in this area, unless we develop this area quickly and give the advantages, I am quite sure that the people of this area will rise up again. Therefore, we have to have proper programmes and take up the work in all seriousness.

While going through the Bill, we find that most of the provisions relate to flood control and flood control work. Of course, the Government has taken up the responsibility of financing and all that. I am happy over it. There are some sections relating to the development of this area. The development work will be taken provided the concerned State Government makes the necessary contributions for developing this area. Though this area is very healthy as far as the natural advantages are concerned, it is the poorest as far as the development is concerned. Whatever money those people get is not sufficient even for paying the establishment charges and all that. Therefore, they will not be able to make the contribution and so we will not be able to develop the area. The Government should see to it that the area is developed properly, the people in the area should be made to earn and then they will pay. I am very particular that the development should not be left to its fate. Concrete steps should be taken for development of this area and the Government should see that the people there get cent per cent benefit and then they will pay you for all the benefits that they are going to enjoy.

When I say that the Bill should be sent for circulation and it is to be returned by 30th September, I am quite sure that peace will have been restored in that area and we can take decisions calmly, after taking into consideration all the aspects, and see that the people really get all these advantages and it does not remain only on paper. In all seriousness and with good heart, let us take up this good work, of cour-

se, after consulting all the concerned persons to give their opinion. If we are going to pass the Bill without consulting them, then they will go on criticising, saying that this or that has not been done. Therefore, instead of bringing amendments later on, it would be better if they are consulted now at this stage and by that, it would be quite possible for us to do some good thing. I, therefore strongly urge upon the House to accept my amendment so that the Bill is circulated. After getting the various opinions, by 30th September, we can pass the Bill so that the people in that area get the fullest advantage.

**SHRI GEORGE FERNANDES (Muzaffarpur):** Mr. Chairman, Sir, I would like to support this Bill but I am sorry I cannot because, I believe, this is another exercise in hoodwinking the people of the North-Eastern Region.

It has very high-sounding objectives, very laudable objectives and the hon. Minister has referred to them while introducing the Bill. These are all stated in the Statement of Objects and Reasons. But I must say that there is a certain shoddiness about the way in which this Bill has been introduced because about the Statement of Objects and Reasons which, I presume, are related to the size of the problem that the hon. Minister spoke about, how the Brahmaputra is the most turbulent and the most difficult river, even in comparison to the Ganga, yet, if one looks at the Bill itself, in terms of the Board that is sought to be set up, the work that this Board is supposed to do, in terms of the resources that are made available, one sees that there is the total shoddiness about this whole Bill.

The hon. Minister was to point out and it is mentioned in the Statement of Objects and Reasons also that sometime in 1970, a certain three-tier organisation was set up, consisting of the Brahmaputra Flood Control Board, the Brahmaputra Flood Control Commission and the Board of Technical Consultants, for planning, execution and maintenance of flood control and anti-erosion measures, etc. having set up

this three-tier organisation in 1970, I presume, during the last 10 years, these institutions or these organisations have been at work. We do not know what work they have done really. Today, the hon. Minister comes forward before the House and says that the work which all these three organisations were doing will be now done by a new Board and for the work which all these organisations had been doing thus far, with no report before us, one wonders what is the work that this new Board is now expected to do.

In the Statement of Objects and Reasons, again, as also in the main body of the Bill, one finds that there is a constant hedging—the Board will initiate certain measures, the Board will formulate certain schemes, subject to the State Governments' taking certain responsibility; the Centre will make available certain amount of money to the State Government subject, again, to the State Governments' being willing to do certain other things and so on and so forth. In other words, there is not a kind of urgency that the hon. Minister, mentions, about his coming forward with a Bill of this kind, his setting up a new Board, then giving certain specific responsibilities to the Board and saying this is what they intend to do in the next year or in the next five years or in the next ten years.

The Brahmaputra problem we have been solving for the last 30 years or 33 years. Knowing that, the hon. Minister was at a loss to tell us the amount of money that the Government was going to spend. He said, some crores of rupees when my hon. friend, my colleague, in the Opposition Benches was to point out to him that it is actually Rs. 13 crores of which Rs. 10 lakhs will go in for administration and Rs. 12 crores and odd will go for various schemes and so on and so forth.

Now, if you look at the Financial Memorandum, in paragraph 3, on p. 15, the hon. Minister says or the Government says:

"It is not possible at this stage to precisely visualise the expenditure

involved since that will depend upon the nature and magnitude of the flood control measures which the Board may undertake or advise the States to undertake."

When I spoke about the casualness or the shoddiness, this is further illustration of that. Are we to understand that in the last 33 years no exercise at all has been made about the size of the problem, what exactly are the needs of that region and what is the extent of flood in that region? What has the Government of India doing then? In so far as the North-Eastern Region is concerned, the students have been agitating there. This is one of the issues which they have raised, not in so many words. But the utter neglect, the utter callousness, is manifested even in the Financial Memorandum of the Bill when they say, after 33 years of the Government of India functioning from here, setting up the Boards and the Flood Control Commissions, the Brahmaputra Flood Control Commission, the Brahmaputra Flood Control Board and some technical services operating for the last 10 years, and come before the House with this Bill saying, "It is not possible at this stage to precisely visualise the expenditure involved since that will depend upon the nature and magnitude of the flood control measures..." So, I find that this whole exercise is really not a serious one. That is why I said that I would have liked to support it but I cannot because it is one more effort at hoodwinking. Look at the two most important clauses of this Bill, clauses 12(1) and 12(2)—

"Subject to the other provisions of this Act and the rules, the Board shall carry out surveys and investigations in the Brahmaputra Valley and prepare a Master Plan for the control of floods and bank erosion and improvement of drainage in the Brahmaputra Valley".

Are we to assume that there has been no Master Plan at all drawn up so far, that another bunch of engineers and bureaucrats will sit together now and,

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for the next God knows how many years, they will start working out another Master Plan, for which another Bill will finally come? What exactly are you trying to convey—and not merely to this House but to the people of that region, because more than 20 million people are involved, a vast area that has been neglected over a period of time is involved. What are we trying to tell these people today?

PROF. N. G. RANGA: Why not say 'all of us'?

SHRI GEORGE FERANDES: That is precisely the question. I would say, you, me and all those who are concerned with it.

What exactly is being sought to be conveyed to the people today—that there has been, over the last thirty three years, total callousness?

SHRI M. SATYANARAYAN RAO (Karimnagar): What about your two and a half years?

SHRI GEORGE FERANDES: I am glad they are conscious of the two and a half years, but I hope they also know arithmetic—simple arithmetic—that between two and a half years and thirty three years there is vast difference. There is a wide gap between two and a half years and thirty three years, we are discussing about thirty three years. Therefore, if today the Government comes and tells us again, in very vague terms that some kind of Master Plan is to be prepared, well everyone is aware of the fact that the Brahmaputra waters can give energy—if the waters are properly harnessed—equivalent to 50,000 megawatts between 40 and 50 thousand megawatts. These are the two estimates that are constantly being bandied about. Yet, all that we are today told is that they intend preparing a Master Plan. That lack of seriousness is what worries me and that is why I have my reservations about this Bill.

I remember that when the Assam Budget was presented by the Finance Minister, similar high-sounding, laudable objectives etc. were mentioned in the House and finally, when the budget came up before us, we found that for Industries Rs. 25 lakhs was given and for Police Rs. 24 crores. Today, again you come with a very laudable objective, and you earmark only Rs. 13 crores in a year to tame the waters of the Brahmaputra and to control floods in that region. That is why, in some of the amendments I gave, I have suggested that rather than just call it the Brahmaputra Board, at least call it the whole Brahmaputra valley Development Board, and discuss the entire development of that region and show your seriousness with it, that the Government is not trying to tinker with the problem—a very serious and very grave problem—but the Government is concerned with the entire development of that region, with the Brahmaputra river acting as the keystone in that entire development. The waters that are today causing havoc could not only be harnessed for irrigation—the flood control measures would be concerned not only with mere irrigation and inland navigation but, most important of all, you should have a plan, you should have a programme which would provide energy not only to the people of that region but also to the rest of the country, because Brahmaputra alone can give you 40 to 50 thousand of megawatts of electricity as against the total generation of electricity in the country today which is hardly 18000 megawatts. You know the resources that are there and the resources that are going waste and have been going waste for several years now. I do not know what the Minister is finally going to tell us about the justification for coming with this kind of a half-hearted measure. But I am aware that one of the arguments that is constantly advanced and that will perhaps be advanced in this case also is that ultimately it is a question of financial resources. To-day I read in the newspapers a news item from Shillong which said that the North Eastern Council has decided to spend

Rs. 410 crores in the next five years but this may be one more pious resolutions which is not going to be implemented like most pious resolutions of these Councils and organisations.

The point that I want to make is that all this pertains to the entire development and the kind of neglect that the government has been responsible for. Some days ago, I think, the Finance Minister received a memorandum from the State Bank Officers, the State Bank Officers of the North Eastern Region. It is a memorandum where they have some grievances of their own and they have discussed about the need of a Regional Head Office, a demand which, I think, is very legitimate and which I hope the Finance Minister will find it possible to accept. But I am not discussing that. The reason why I am citing this is that in this memorandum which the State Bank of India Officers were to submit to the Finance Minister, they have given statistics on the deposit-credit ratio of the banking system in the entire north-eastern region. And the figures that are surfacing are shocking. Shocking is not the word.

Meghalaya is one of the poorest of our States. I was aware that the deposit-credit ratio is very bad in that region. I was to mention it in this House in other debates and on other occasions. But from this document it now appears that the credit-deposit ratio is 6.5 per cent for Meghalaya. Six point five per cent! In other words, in one of the poorest regions of this country, of the total money that is deposited by the people of that region in the banks of that State only 6.5 per cent of the money is going back into that region for developmental activity and the rest of the money is coming to the metropolitan centres like Delhi, like Bombay, like Bangalore or any other major industrial megalopolises which we are trying to build up. This is the situation in Meghalaya.

What is the situation in Mizoram? It is 6.4 per cent. Situation in Arunachal Pradesh, the northern-most sentinel, the northernmost State of the

country—it is 4.2 per cent. So, if a hundred rupees is deposited in the Bank there, you are giving back to the people of that State, to the people who have deposited that money, for their own development only Rs. 4.2 and the rest of the money is coming to the metropolitan areas. So, don't discuss the financial situation in that region. Even in Assam I find the credit-deposit ratio is 23.5 per cent.

PROF. N. G. RANGA: You mean that they have so much money to deposit?

SHRI GEORGE FERNANDES: It is not so much money, Professor. Of every hundred rupees that are deposited there, you are giving back to the people of Assam only Rs. 23 and the rest of the money is coming to the metropolitan centres and for the whole of the north-eastern region the credit-deposit ratio is 19 per cent. I know that we are not discussing the Finance Ministry's problems, but I am raising this point because I do not want the Minister to tell us that it is a question of resources, because, even the resources of that region, not resources generated by the government, not resources generated by any government agencies but resources generated by the people of that region which they have deposited in the banks, you are not using for the development of that region. These resources you are bringing to the metropolitan area.

Therefore, my submission is that if this government is serious about the development of the north-eastern region, then it is no use coming with this kind of a half-hearted measure where we say 'All right, we are not setting up another Board.' This may act as a palliative and you may use the All India Radio for the next two days for telling the people of Assam and the North-eastern region, 'We are serious about setting up a Board.' ...

SHRI M. SATYANARAYAN RAO: You are afraid of it?

SHRI GEORGE FERNANDES: I am not afraid. But the point is that you will solve nothing. You may fool

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a few people and the people may be misled tonight and tomorrow night but when some of them are going to read this Bill, they are young people, they are educated and when they read it, they will understand what it is and if the whole idea is to hoodwink, then it is going to be counter-productive and you will have more problems on your hands and you will not be solving the problem or the flood problem with a ten crores of rupees a year. That you are not going to do. You are not concerned with the generation of electricity; you are not concerned with the entire development of that region with the Brahmaputra as the kingpin. That is not what you are trying to do. All that you are trying to do is to come forward with a bill where you say there are so many agencies—three agencies have already been working in the last few years. We do not in fact know what they have done. I am unable to come with any definite financial requirement. We are going to prepare more master plans which we have, of course, been preparing for the last few years. We are now going to produce more Master Plans. In the meanwhile, here is another Board that you are going to set up. It may fool a few people tonight or tomorrow evening. The day after tomorrow morning the people really get to know what exactly we are trying to do, what are the problems there and the response of the government to them. Then, the whole matter is going to be more counter-productive. Therefore, Sir, my submission to the hon. Minister is—rather than taking it as a prestige issue.... (Interruptions) There is no hurry about it. You have already three agencies, which have been operating and let those agencies deal with the work which they have been doing.

In the meanwhile go back to the Cabinet (Interruptions) discuss the whole question and then come for-

ward with a comprehensive Bill which will be concerned with the entire development of the North-Eastern region by using the waters of the Brahmaputra. The whole scheme, the whole project, will be the Brahmaputra Valley Development by using the waters and controlling floods on the one hand by making use of it for irrigation on the other hand as also by using the waters for the internal navigation at another level and by using the waters for power generation not only to meet the needs of the North-Eastern region but also to meet the needs of the entire country. That is the most important aspect in the entire exercise.

MR CHAIRMAN: Shri Ram Gopal Reddy. Not here. Shri Girdharilal Vyas.

(160) श्री गिरधारी लाल व्यास : (भीलवाड़ा) सभापति महोदय, ब्रह्मपुत्र बोर्ड के सम्बन्ध में जो बिल यहां पर प्रस्तुत हुआ है, मैं उसका समर्थन करने के लिये खड़ा हुआ हूँ। अभी जो माननीय सदस्य इसके सम्बन्ध में बहुत सारी बातों का जिक्र कर रहे थे, मैं उनसे जानना चाहता हूँ, जब वह शासन में बैठे हुए थे, मेरा तात्पर्य है जनता पार्टी के शासन में, क्या उस वक़्त उन्होंने ब्रह्मपुत्र के पानी के सम्बन्ध में कोई व्यवस्था करने की कोशिश की थी? उस वक़्त उनको इस बात का ख्याल भी नहीं आया, आपस में लड़ने के सिवा, कि इस पानी को किस तरह से कन्ट्रोल किया जाय, किस तरह से उस रिजर्व को डेवलप किया जाय। लेकिन आज जब हम उसके लिये कुछ व्यवस्था करने जा रहे हैं तो वे इस तरह के डाउट्स पैदा करने की कोशिश कर रहे हैं या लोगों के दिमागों में इस तरह का फिटर पैदा करने की कोशिश कर रहे हैं कि गवर्नमेंट को कुछ करने जा रही है, वह लोगों को गुमराह करने वाली बात है या धोखा देने वाली बात है। इस तरह की बातें करना नितान्त गलत बात है।

भारत सरकार ने जब भी इस प्रकार के बोर्ड बनाये हैं, चाहे चम्बल कन्ट्रोल बोर्ड हो, राजस्थान कैनल बोर्ड हो या नाना प्रकार के दूसरे बोर्ड्स हैं—उन्होंने निश्चित तौर पर उन क्षेत्रों का विकास करने का काम किया है। आज यह कहना कि ब्रह्मपुत्र के पानी को कन्ट्रोल करने के लिये जो बोर्ड स्थापित करने जा रहे हैं उस से वैली का डेवलपमेंट नहीं होगा या उसका विकास रुक जायगा—ऐसी बातें करना बिलकुल गलत हैं। इसके पीछे इनका यही उद्देश्य है कि लोगों के अन्दर गलत धारणा फैला कर असन्तोष पैदा किया जाय, वे लोग सरकार के खिलाफ जाय, केवल इस तरह की बाधा पैदा करने की कोशिश आप कर रहे हैं।

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 मैं आपसे यह भी निवेदन करना चाहता हूँ—  
 आपने जो जानकारी सबन के सामने रखी है, वह  
 हम लोग भी जानते हैं, इसमें कोई नई बात  
 नहीं है। मैं आपको बतलाना चाहता हूँ कि  
 इस बोर्ड के बन जाने से ब्रह्मपुत्र के पानी को  
 ठीक रास्ते पर साने की कोशिश की जायगी,  
 जगह-जगह बांध बना कर उसके पानी को सचा-  
 लित किया जायगा और जो वहाँ की जमीन में  
 कटाव पैदा होता है उसको ठीक किया जायगा  
 और इससे विद्युत पैदा करे, इससे अन्य क्षेत्रों की  
 आवश्यकताओं को पूरा करे तो यह नार्थ ईस्टर्न  
 रीजन के लिए एक वरदान साबित होगा। आज  
 जितनी भी तकलीफें हम देख रहे हैं, ब्रह्मपुत्र  
 के पानी से कितना हैवक वहाँ पर हो रहा  
 है, यह हम सब जानते हैं। जब भी पलैडस आते  
 हैं, तो करोड़ों रुपये की फसल का नुकसान हो  
 जाता है, करोड़ों रुपये के मकान बर्बाद हो जाते  
 हैं और कई प्रकार का नुकसान उस क्षेत्र के रहने  
 वाले लोगों को होता है। इस तरीके की अगर  
 कोई व्यवस्था करते हैं, तो निश्चित रूप से ऐसी  
 व्यवस्था करना नितान्त आवश्यक है।

एक बात की ओर मैं मंत्री महोदय का  
 ध्यान आकर्षित करना चाहता हूँ। यह निश्चित  
 बात है कि नार्थ ईस्टर्न रीजन में जितने डेवलप-  
 मेंट्स होने चाहिए, जितने विकास के कार्य होने  
 चाहिए, उस प्रकार का विकास वहाँ पर नहीं  
 हुआ है और इसी वजह से वहाँ लोगों में अस-  
 न्तोष है। इसलिए जितने धन का आपने इस  
 बिल में प्रावधान किया है, वह निश्चित रूप से  
 कम है और इस बात पर आप गौर करेंगे कि इस  
 व्यवस्था को कारगर बनाने के लिए कितने धन की  
 आवश्यकता है। इसके लिए आप इनके धन का  
 प्रावधान करें जिसके जरिये इस व्यवस्था में जल्दी  
 लाई जा सके और उस क्षेत्र में इसको जल्दी से  
 जल्दी लागू किया जा सके। क्या इस प्रकार की  
 व्यवस्था आपने की है? मैं आपको राजस्थान  
 केनाल का उदाहरण देना चाहता हूँ। राजस्थान  
 केनाल एक नेशनल प्रोजेक्ट है और राजस्थान  
 सरकार की जिम्मेदारी है कि वह उसको बनाए  
 लेकिन 15, 20 साल हो गए हैं और उसका  
 अभी एक फँज ही पूरा हुआ है और दूसरा फँज  
 पूरा नहीं हुआ है। जिस प्रकार से धन का प्राव-  
 धान किया जाता है भारत सरकार की तरफ से,  
 वह ठीक नहीं है। राजस्थान सरकार के पास  
 इतने रिसोर्सज नहीं हैं और वह अपने रिसोर्सज  
 से सारी केनाल पूरी कर सके थोड़े समय के  
 अन्दर। अगर भारत सरकार उसके लिए ज्यादा  
 धन एंकोट करती, तो निश्चित रूप से वह एक  
 बहुत बड़ी प्रोजेक्ट थी और वह न केवल हिन्दुस्तान  
 की रक्षा के लिए नितान्त आवश्यक है बल्कि  
 हिन्दुस्तान की तरक्की के लिए नितान्त आवश्यक है,  
 हिन्दुस्तान के विकास के लिए नितान्त आवश्यक  
 है और इतना फूड प्रोडक्शन उसके जरिये हो सकता  
 है कि हम अपने देश के लिए ज्यादा अमलब  
 कर सकते हैं और देश के दूसरे लोगों को अला-  
 पिखा सकते हैं और इस तरह से विकास में तेज  
 गति ला सकते हैं। इस प्रकार से वह नितान्त

आवश्यक है। इसलिए मंत्री महोदय का ध्यान मैं  
 इस बात की तरफ आकर्षित करना चाहता हूँ  
 कि चाहे राजस्थान केनाल ही, चाहे ब्रह्मपुत्र के  
 इस बोर्ड के लिए प्रावधान करने की बात हो  
 और चाहे कोई दूसरा बड़ा प्रोजेक्ट हो, जिसके  
 जरिये हम अपने देश का विकास करने में लगे  
 हुए हैं और उसकी व्यवस्था कर रहे हैं, इस प्रकार  
 की चीजों के लिए वे ज्यादा से ज्यादा धन की  
 व्यवस्था करें ताकि उन प्रोजेक्ट्स को जल्दी से  
 जल्दी हम पूरा कर सकें। उससे इस देश के  
 विकास को तीव्र गति मिलेगी और विकास तेजी  
 के साथ हो सकेगा। इस प्रकार की व्यवस्था  
 करने की आज बहुत आवश्यकता है। इसलिए  
 यह जो बिल यहाँ पर आया है, जो बिल यहाँ  
 पर प्रस्तुत किया गया है, वह निहायत आवश्यक  
 है मगर एक संदेह अन्दर मेरे दिमाग में है और  
 वह यह कि आपका तीन, चार बोर्ड ब्रह्मपुत्र के  
 अलग-अलग बना रहे हैं।

श्री कच्चार पांड. पहले ये, अब ऐसा नहीं है।

श्री गिरधारी लाल व्यास : इस प्रकार की  
 व्यवस्था हमारे राजस्थान के अन्दर थी कि उसमें  
 पंजाब, हरियाणा और राजस्थान तीनों के लिए  
 पानी की व्यवस्था थी, जिससे आपस में झगड़े  
 होते थे। कोई कहता था कि सबसे ऊपर जो  
 रहने वाले हैं, उनको ज्यादा पानी मिले, नीचे  
 वालों को कम मिलेगा और राजस्थान के लोगों  
 को और कम पानी मिलेगा। मैं आपका ध्यान  
 इस ओर आकर्षित करना चाहता हूँ कि इसमें भी  
 पांच स्टेट्स होंगे जैसे मेघालय, अरुणाचल प्रदेश  
 और नागालैण्ड आदि। क्या जो भी क्षेत्र इसके  
 अन्तर्गत आते हैं, उनके लिए जो पानी की व्यवस्था  
 होगी उसके लिए भी उसी प्रकार का बोर्ड स्थापित  
 होगा, जिससे ये स्टेट्स आपस में लड़ कर पानी  
 की मांग करें और फिर उस की व्यवस्था हो।  
 अगर ऐसा हुआ, तो पानी की व्यवस्था ठीक  
 प्रकार से नहीं हो पाएगी। इस बात को निश्चित  
 रूप से मंत्री महोदय को अपने ध्यान में  
 पानी मिलने की व्यवस्था ठीक होनी चाहिए  
 और अलग-अलग स्टेट्स को जो पानी मिलना  
 चाहिए, विकास में जो गति मिलनी चाहिए,  
 उसमें किसी प्रकार की इकावट नहीं आनी चाहिए,  
 इस बारे में विशेष तौर पर मंत्री जी का ध्यान  
 आकर्षित करना चाहता हूँ। इस प्रकार की  
 व्यवस्था को निश्चित रूप से आप अपने प्रावधान  
 में शामिल कर लें। इस वक्त यह नहीं हो सकता,  
 तो इस बात को ध्यान में रखें और ऐसी व्यवस्था  
 करें जिस से अलग-अलग स्टेट्स के डेवलपमेंट  
 में किसी प्रकार का गतिरोध पैदा न हो। इस  
 ओर मैं आपका ध्यान दिलाना चाहता हूँ।

मैं यह भी निवेदन करना चाहता हूँ कि  
 बिजली के सम्बन्ध में माननीय सस्वय श्री जार्ज  
 फर्नाण्डीज ने कहा कि 50 हजार मेगावाट बिजली  
 इससे पैदा की जा सकती है, तो ब्रह्मपुत्र का जो  
 बोर्ड स्थापित कर रहे हैं, उसमें अगर इस प्रकार  
 की व्यवस्था भी की जाए तो निश्चित तरीके

[श्री निरवारी लाल शर्मा]

वे वह एक अच्छा कदम होगा। यह एक अच्छा सुझाव है। अगर इस सुझाव को हम मान लें तो इस काम को काफी जल्दी मिलेगी। इस प्रकार का प्रोजेक्ट निश्चित तरीके से इसमें होना चाहिए।

दूसरा मेरा निवेदन स्टेट्स के सम्बन्ध में है। आपने इसमें व्यवस्था की है कि अलग-अलग स्टेट्स से उनके हिस्से का पैसा प्रायेगा और हर स्टेट इस प्रोजेक्ट को तैयार करने में मदद करेगी। मैं आपसे निवेदन करना चाहता हूँ कि कुछ छोटी-छोटी स्टेट्स हैं जिनके पास अबन पूरे साधन नहीं हैं। जो पैसा उन्हें अपने हिस्से का देना होगा, मुझे इसमें सन्देह है कि वे वह पैसा जुटा भी पायेंगी या नहीं। इसको भी आपको देखने की आवश्यकता है। अगर कोई स्टेट अपने शेर का पैसा अदा न कर सके तो क्या भारत सरकार इस सारे प्रोजेक्ट की जिम्मेदारी अपने कंधों पर ले कर इसे पूरा करेगी? यह एक गम्भीर विषय है, इसके सम्बन्ध में भी माननीय मंत्री जी को विचार करना चाहिए। इस सम्बन्ध में हमको अनुभव है। जो प्रोजेक्ट राजस्थान में चल रहा है उसको चलते-चलते काफी समय ही गया है और उसका एस्टीमेट दुगुने से भी अधिक हो गया है। उस प्रोजेक्ट का पहले सारा एस्टीमेट दो सौ करोड़ रुपये का था। आज वह साढ़े चार सौ करोड़ रुपये का हो गया है। अगर उसमें दो-चार साल और लग गये तो दो सौ करोड़ की उसमें और बढ़ोतरी हो जाएगी। इस तरह से इस सारी व्यवस्था में एक बहुत बड़ा व्यवधान आ जाता है। इसलिए मैं आपका ध्यान आकर्षित करना चाहता हूँ कि आप इस सम्बन्ध में गंभीरता से विचार करें। जिन स्टेट्स के पास सारे रिसोर्सेज नहीं हैं, जो अपने हिस्से का पैसा इसमें देन के लिए जुटा नहीं पायेंगे उनके लिए आप व्यवस्था करने का प्रावधान करें और इस व्यवस्था को आगे बढ़ाने में आप निश्चित रूप से अपना योगदान करें।

इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूँ और माननीय मंत्री महोदय से निवेदन करता हूँ कि इस काम को जल्दी से जल्दी पूरा किया जाए ताकि उसको पूरा करके ज्यादा से ज्यादा सहायता विकास में मिल सके।

SHRI RAVINDRA VARMA (Bombay North): Mr. Chairman, Sir, this Bill which the hon. Minister has asked the House to take into consideration is primarily meant to achieve the integration of three agencies that have been working in the field of flood control and control of erosion in the area that the Bill refers to.

It is a step in the right direction. I may say, it is a belated, over-due step in the right direction. As far as the problem, the magnitude of the problem is concerned, as the hon. Minister rightly said, Brahmaputra is one of the eternal verities in the configuration of our country; it is one of the determinants of the character and personality of our country. Its waters hold the power not only to deal death and destruction, but also to infuse new life, and provide the wherewithal for plenty, and to provide the sinews of the power necessary for economic, modern development. The vagaries of this river, the temperamental nature of this river and the terrific impact of the temperamental nature of this river, have been felt by the inhabitants on the banks of this river. And for long we had hoped that there would be an integrated, systematic, scientific effort made to harness the tremendous potential of this river,—not only for the benefit of the inhabitants of the area, the Basin, but also, for the inhabitants of the whole country, since the power it holds in its hands is so great.

I do not want to take the time of the House dealing with the details which the hon. Minister must have placed before the House. He referred to the population in the Basin and the drainage area which is almost as extensive as the State of Gujarat and the hydroelectric potential of the river system to which hon. friend, the Rt. Hon. Gentlemen from Muzaffarpur also made a reference. The fact is that nearly 25 per cent of the hydro-electric potential in this country lies in this river system. Sir, in spite of these water resources, the fact remains that the area in the basin is one of the most poorly irrigated areas in the country. My learned and hon. friend, Prof. Ranga would perhaps be amazed to know that only 17 per cent of the total cropped area is irrigated in the basin in spite of

the tremendous water resources. I do not want to refer to the losses caused by floods and erosion in detail. But it has been pointed out that in the last 25 years, the losses have been to the tune of Rs. 240 crores, and the average annual loss has been Rs. 12.77 crores in the last decade, with an all-time high figure of Rs. 31.80 crores in 1977.

Now, it is very clear that the problems of a river system like this include the problems of floods, of erosion and the problems arising from the temperamental nature of the river, the meandering silt laden channels of the river which change course, the tremendous problems of erosion in the season of the floods. The House might be interested to know that a strip of the bank, 30 metres in width is eaten by the river every day, when in flood, which works out to 1.6 Km. of width per season. The river system therefore is a repository not only of sources of power, but also of problems. One would therefore have thought that a multi-pronged, multi-dimensional, multi-disciplinary approach would be adopted for dealing with these problems. This is necessary, for one reason because the States in the areas, the beneficiaries in the areas, are not capable of finding the finance necessary for such a mighty project, and again, because of the inter-locking of the investments, operations, utilisation and benefits. We would have therefore thought that instead of bringing forward a measure of this kind which might almost be described as inadequate, certainly, and perhaps half-hearted, he could have brought forward a comprehensive measure which dealt with flood control prevention of erosion, irrigation, generation of electricity, navigation afforestation, soil conservation, agricultural and industrial, economic and general development. This is what is happening in the case of Tennessee River Valley to which my hon. and distinguished friend referred. That

is what is happening with the Yellow River in China and the Mekong River in South East Asia.

Now, we are disappointed because this was our hope. In India an effort of this kind was made long ago in the Damodar Valley with which you are very familiar. The object at that time was to legislate for the all-round development of that valley. That Act was passed and the Bill itself was called the "Damodar Valley Development Corporation" Bill. We thought that there would be something of a similar perspective in this Bill. But one cannot find it in the Bill, in spite of the hon. Minister's claim that unlike the schemes of the past, this is a comprehensive scheme. Now, I want to look at the comprehensive scheme, and I would request the hon. Minister to explain to me where he has successfully hidden this comprehensive scheme. The object of this Bill is "to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley—a rather honest statement—the control of floods and bank erosion." I want you and the House, to compare this with the object defined in the D.V.C. Act. It talks of "providing for the establishment and regulation of a Corporation for the development of the Damodar Valley in the provinces of Bihar and West Bengal."

My hon. friend referred to the functions that have been defined in clause 12 and clause 13 of this Bill. By a certain accidental coincidence, the clause that refers to the functions of the Damodar Valley Corporation is also clause 12 in the DVC Act. I would like with your indulgence, Sir, to read out the functions as contemplated in the Damodar Valley Corporation Act:

"(1) the promotion and operation of schemes for irrigation, water supply and drainage,

[Shri Ravindra Varma]

(2) the promotion and operation of schemes for the generation, transmission and distribution of electrical energy, both hydro-electric and thermal,

(3) the promotion and operation of schemes for flood control in the Damodar river and its tributaries,

(4) the promotion and control of navigation in the Damodar river and its tributaries and channels, if any,

(5) the promotion of afforestation and control of soil erosion,

(6) the promotion of public health and the agricultural industrial, economic and general well-being in the Damodar Valley and its area of operation."

Consequently, in that Act, clauses 13 to 17 talked of irrigation and water supply, and clauses 18 to 20 talked of the supply and generation of electricity. Other powers and functions of the Damodar Valley Corporation specified in Section 22 include the power:

"(i) to construct, or cause to be constructed, such dams, barrages, reservoirs, power houses, power structures, electrical transmission lines, sub-stations, navigation works, irrigation, navigation and drainage canals.

(ii) to prevent pollution of any water under its control,

(iii) to stock its reservoirs or water courses with fish,

(iv) to undertake resettlement of the population displaced by the dams, acquisition of land for reservoirs and protection of watersheds,

(v) to aid in the establishment of cooperative societies and other organisations for the better use of facilities made available by the Corporation etc".

This indeed was a comprehensive, integrated picture of what can be done to improve the quality of life in the valley.

In contrast, what are the clauses in this Bill? It seems that after looking at an elephant one is looking at an ant. Here, I would like my hon. friend, the Minister of Irrigation, to explain to us how he has successfully hidden the magical formula, the comprehensive scheme, that he referred to in his introductory remarks which were as brief as the clauses that define the functions of the Board in the Bill. Clause 12(1) says: The Board "shall carry out surveys and investigations....." Very pious and, of course, necessary. without surveys and investigation, you can do nothing but you can get bogged down in the Sunderbans of the surveys—this is for your sake, Sir.... the chair can smile, but not laugh.

This clause says:

"shall carry out surveys and investigations in the Brahmaputra Valley and prepare a master plan...."

That is the word.

"...prepare a master plan for the control of floods and bank erosion and improvement of drainage in the Brahmaputra Valley".

And then, of course,

"In preparing the master plan, the Board shall have regard to the development and utilisation of water resources of the Brahmaputra Valley for irrigation, hydro-power, navigation and other beneficial purposes....etc."

You are a distinguished lawyer, Sir. You know that when the objects are defined "...shall carry out surveys and investigations...." and then it is added...."..in preparing this,

the Board shall have regard...." what is the thrust, what is the objective? The primary objective is the preparation of a master plan. The mountain was in labour, I do not know what it has produced, but this clause labours to say that the Board will produce a master plan.

17 hrs.

You go further to clause 13. It says two things, very interesting. I think, perhaps the hon. Minister has been taken for a ride. Clause 13 says it shall prepare detailed project reports and estimates. The two main purposes of this Board are (1) to make a Master Plan and (2) to prepare detailed project reports. Thereafter, of course I am well aware—I will be told by the hon. Minister—that (b), (c) and (d) of clause 13 (1) talk of constructing multi-purpose dams and works, and (d) talks of preparing a phased programme for the construction of dams by the State Governments—So, on the one hand constructing some dams and on the other preparing a phased programme for the State Government. Now, the catch is still to come. The catch is that after this, it is said that the construction under 13 (c) will be undertaken if the State Governments make land available; and the construction under 13(d) if the State Government makes land available free of cost and also undertake maintenance. I do not know why the words 'free of cost' were omitted in 13 (c). Perhaps the hon. Minister will throw some light. Whatever that may be, in contrast, the Damodar Valley Act says, in clause 50, that the Corporation will have the right to acquire land for public purpose. And it also says that there will be provision for the resettlement of the people who will be displaced by acquisition.

I realize 13 (2) says that notwithstanding this, the Central Government may decide to construct. I do

not know whether it is a small mercy, or a big mercy. But nevertheless, it is "notwithstanding", resources permitting, will asserting itself etc. So, the thrust of the Bill which the hon. Minister has placed before the House and asked us to take into consideration, is towards the setting up of a Board for preparing a Master Plan and for preparing DPRs. and eventually, if possible, to do something in terms of construction, if land is available. There is an inbuilt vulnerability for paralysis in those two clauses. (*Interruption*)

I will conclude with reference to a report that this Board is expected to submit. The report that the Bill talks of, is a vague report about the annual activities, whereas the Damodar Valley Act talks of a report under the following heads: irrigation, water supply, electrical energy, flood control, navigation, afforestation, soil erosion, use of land, re-settlement of displaced persons, sanitation and public health, economic and social welfare etc.

It is very clear that if the hon. Minister's claim that this was a comprehensive scheme was to be borne out by the clauses of the Bill, the clauses of the Bill must have been different. Either, therefore, the description that he has given to the clauses of the Bill is inapt, inexact and unwarranted, or he has to explain to us how these constitute a comprehensive scheme. Therefore, I began by saying that this is a modest step in the right direction, a belated step in the right direction, but an inadequate step, in the face of the magnitude of the problem. We talk of the dreams that we have of harnessing the resources of this river. The Bill shows an atrophy in the dream. I hope the dream does not disappear in disillusionment because of this atrophy. I support the Bill as far as it goes, but I must, I will fail in my duty if I do not express report at the fact that no comprehensive scheme is incorporated in this Bill.

श्री शिव कुमार सिंह ठाकुर (बड़वा) : अध्यक्ष महोदय, यह जो ब्रह्मपुत्र बाँध बिल प्रस्तुत किया गया है म उसका समर्थन करने के लिए बड़ा हुआ है। ब्रह्मपुत्र नदी हमारे देश की ही नहीं, बल्कि सारे विश्व की जो बड़ी नदियाँ हैं उनमें से एक मानी जाती है। यह हमारे देश के लिए एक वरदान साबित हो सकती है, हमारे देश को बहुत कुछ दे सकती है। लेकिन हम देखते हैं कि पिछले दिनों से यह एक अभिशप्त नदी बन गई है। हर साल बाढ़ आती है और भयानक बाढ़ आती है जिसमें हमारे गाँव और नगर उजड़ जाते हैं। जब बाढ़ आती है उस समय तो हम चिन्तित होते हैं, अधिकांश लोग भी, हम लोग भी और सारा देश चिन्तित होता है, परन्तु बाढ़ के जाने के बाद हम मौन धारण कर लेते हैं। मुझे प्रसन्नता है कि सरकार ने इस ओर कदम उठाया है और एक समन्वित योजना इसके लिए बना कर प्रस्तुत की है।

मैं जब इस सदन में आया था तो काल अटेंशन के रूप में मैंने एक प्रश्न उठाया था और उसमें उस समय मैंने कहा था कि इस देश का एक हजार करोड़ रुपया हर साल सीयल इरोजन के कारण नष्ट हो रहा है। 250 करोड़ हमारे देश में जो बाढ़े आती हैं उसके कारण चला जाता है और साढ़े सात सौ करोड़ रुपया जो जंगल कटते हैं, जमीनें कटती हैं और विशेषकर जो एन पी के, फटिलाइजर का नुकसान होता है, हमारी जमीन के ऊपर की जो सतह बह जाती है जो किसानों को मालूम भी नहीं पड़ती है उसके रूप में हमारे साढ़े सात सौ करोड़ रुपये जाते हैं। जो फटिलाइजर हम अपने देश में पैदा करते हैं उससे ज्यादा इन बाढ़ों के कारण या सीयल इरोजन के कारण हमारे देश से चला जाता है। यह अनसीन, अनदेखा जो लास होता चला जा रहा है उसको कंट्रोल करना नितान्त आवश्यक है। जिस प्रकार से गोविन्द सागर के पानी को बांध कर, भाखड़ा नंगल योजना बनाई गई, जिसके कारण पंजाब, हरियाणा और राजस्थान का जो ऊसर एरिया था वह आज हमें हरा-भरा दिखता है, वहाँ के किसान सुखी हैं और लोग सुखी हैं, अगर इसी प्रकार की योजना आप बनाए तो उससे बहुत लाभ हमें मिल सकता है। इसमें तो केवल बाढ़ों का नियंत्रण करने के लिए और तट को बांधने के लिए ही योजना है। परन्तु इसके साथ साथ जैसा कि और साधियों ने कहा सिंचाई की योजना भी बनाई जाय और उसके लिए एक काम्प्रीहेंसिव प्लान बनाया जाय, यह बहुत आवश्यक है जिससे कि हम इस देश की सबसे बड़ी नदी को नियंत्रित करके उसका जो एक अभिशप्त रूप है उसको बदल कर उसे एक वरदायिनी नदी साबित कर दें।

हमारे भूतपूर्व पंजी श्री राव साहब ने यह अन्दाज लगाया था कि इस पर 500 करोड़ रुपये खर्च होंगे, के० सी० पन्त ने अन्दाज लगाया था कि 800 करोड़ खर्च होने और पिछले वर्ष हमारे देश के इंजीनियरों ने अन्दाज लगाया है कि 1 हजार करोड़ रुपये इस नदी से सिंचाई की सुविधाएं प्राप्त करने के लिए खर्च होंगे। इसलिए इसमें जो प्रावधान रखा गया है 12 या 13 करोड़ रुपये का यह बहुत कम है। एक और हम देखते हैं कि हर साल एक बहुत बड़ा नुकसान पैसा का होता है बाढ़ के कारण और ऐसी हालत में यदि हम अपने वित्तीय साधनों की कठिनाई को लेकर यह कहे कि इतना तो हम नहीं कर सकते हैं और इसके लिए कड़े दिल और पूरी ताकत से आगे नहीं बढ़ें तो इससे अनचाहे में हमारा बहुत नुकसान होने जा रहा है। मैं तो ऐसा सोचता हूँ और अन्य विद्वानों की भी ऐसी राय है कि इस नदी पर यदि सिंचाई की योजना के साथ-साथ बिजली उत्पादित की जाय तो आधे हिन्दुस्तान को अकेले यही नदी बिजली दे सकती है और न केवल हिन्दुस्तान को बल्कि हम लोग बंगला देश को भी बिजली सप्लाई कर सकते हैं। आज कभी-कभी बंगला देश से हमारे सम्बन्ध खराब होते हुए दिखाई देते हैं। बंगला देश में बाढ़े आती हैं। यदि हमने इस नदी की बाढ़ को नियंत्रित कर लिया तो बंगला देश से भी हमारे बहुत अच्छे और मधुर सम्बन्ध बन सकते हैं।

आज हम देखते हैं कि नार्थ ईस्टर्न रीजन में अरुणाचल की जो सात बहनें हैं—आसाम, मिजोरम, मणिपुर, त्रिपुरा आदि वहाँ के लोगों का एकोनामिक डेवलपमेंट बहुत घीमा है जैसीकि मुझसे पूर्व बोलने वाले माननीय सदस्य ने राय व्यक्त की। पाकिस्तान के युद्ध के समय में हमने देखा कि जब हमारी फौज लड़ रही थी तो हमारी सीमाओं पर के लोग जो खुशहाल थे उन्होंने आगे बढ़-बढ़ कर हमारी सेनाओं का मनोबल ऊंचा किया। उन्हें खाद्यान्न सप्लाई करके और उनकी सेवा करके उनकी हौसला-अफजाई की। इसी प्रकार से यदि हम अरुणाचल और नार्थ ईस्टर्न रीजन में बहने वाली इस नदी को अगर नियंत्रित करते हैं, उससे बिजली उत्पादित करते हैं, सिंचाई करते हैं, अपने फारेस्ट बढ़ाते हैं, खेती बढ़ाते हैं, यातायात का सुविधाएं बढ़ाते हैं तो उस क्षेत्र की आर्थिक दशा जो आज सुधर नहीं पा रही है, वह केवल मात्र इस योजना से सुधर सकती है। और हमारे देश की सीमाओं पर जो खतरा है, चीन चाइना, बर्मा और दूसरे देशों की ओर से जो खुराफात होती है, हमारे नार्थ ईस्टर्न रीजन के नौजवानों को लहासा में जो ट्रेनिंग दी जाती है और हमारे देश के सम्मान को खतरा पहुँचता है—यह सारी कोशिशें बन्द हो सकती हैं अगर उस क्षेत्र की आर्थिक दशा की सुधार दिया जावे। सेंट्रल

बाठर कमीशन आफ इंडिया ने अपनी रिपोर्ट में कहा है कि देश के 10 प्रतिशत पानी का ही हम उपयोग करते हैं और 90 प्रतिशत पानी जिसका कि उपयोग हम कर सकते हैं वह हम नहीं कर पा रहे हैं। मैं निवेदन करना चाहता हूँ कि आपने एक बड़े साहस का कदम उठाया है जिसके लिए हम आपको धन्यवाद बते हैं परन्तु अभी और भी बहुत अधिक साहस की आवश्यकता है। न केवल ब्रह्मपुत्र बल्कि इस देश में और भी बहुत सी ऐसी नदियाँ हैं जिनका पानी बेकार बहता चला जा रहा है और उसका कोई उपयोग नहीं हो रहा है।

मैं अपनी कांस्टीट्यून्सी की ताप्ती नदी की ओर आपका ध्यान ले जाना चाहता हूँ। अपर-ताप्ती की जो योजना है उस पर महाराष्ट्र ने काम शुरू कर दिया है, बांध और कनाल्स बना लिए हैं लेकिन मध्य प्रदेश में टंकेपन से काम लिया जा रहा है। यह मध्य प्रदेश और महाराष्ट्र की सम्मिलित योजना है—अपर ताप्ती वैली प्रोजेक्ट—इसकी प्रायर्टी बेकर पूर्ण करवाया जाए, यह मेरा आप से नम्र अनुरोध है। आज हमारे देश की खेती मानसून पर अवलंबित है। कहा गया है

Indian agriculture is a gamble on the monsoon.

एक विद्वान ने कहा है

Poverty in the land of plenty.

देश में खुशहाली हो सकती है परन्तु हम देखते हैं कि एक तरफ अथाह साधन हैं, चाहे कृषि में, मिनरल्स में, फारेस्ट में परन्तु उनका कोई उपयोग नहीं हो पा रहा है।

मैं इस बिल का समर्थन करते हुए मंत्री जी से आग्रह करूँगा कि मैंने संक्षेप में अपने जो विचार आपके सामने रखे हैं उन पर ध्यान देकर उनको मानने की कृपा करेंगे।

श्री एम० राम गोपाल रेड्डी (निजामाबाद) : सभापति जी, माननीय मंत्री जी एनुबली 13 करोड़ रुपया देकर ब्रह्मपुत्र नदी पर जो काम शुरू करने जा रहे हैं वह बहुत अच्छा है और इसके लिए मैं उनको धन्यवाद देता हूँ। यह एक बहुत अच्छी शुरुवात है। अभी इस नदी से कोई फायदा होने के बजाए बहुत नुकसान हो रहा है। इससे हजारों लाखों एकड़ जमीन खराब होती है और जो पानी समुन्दर में जा रहा है उसका कोई इस्तेमाल नहीं हो रहा है। उस पानी को हम बिजली बनाने में इस्तेमाल कर सकते हैं, सिंचाई के लिए उस पानी को इस्तेमाल कर सकते हैं। इसके अलावा जो बाढ़ आती है उसका कारण यह है कि जंगल बेदवीं से, बेतहाशा बगैर किसी हिसाब से कटते जा रहे हैं और उसके ऊपर कोई नियन्त्रण नहीं है। दूसरी तरफ जंगल कटने से अच्छी जमीन का जो ऊपरी हिस्सा

है वह नदी में बह जाता है जिससे नदियों की गहराई घटती जा रही है। इसी वजह से बाढ़ भी आती है। आप कितने भी बांध बांध दें कोई फायदा नहीं होगा। बेहतर तरीका यह है कि जंगलों का काटना बन्द करना चाहिए और सख्ती से इसका इन्तजाम होना चाहिए। जब तक जंगल काटना बन्द नहीं होगा, तब तक आप चाहे जितनी स्कीमें बनाएँ, सब बेकार हो जायेंगी। बांध बांधने के बाद भी अगर बंधलों की कटाई बराबर जारी रहेगी तो बाढ़ों का आना रुक नहीं सकता। बाढ़ों से मिट्टी आकर नदियों में बैठ जाती है और इसके कारण जितने भी बड़े बड़े प्रोजेक्ट्स बनाये गये हैं, वे सब सिल्ट से भर गये हैं। जो प्रोजेक्ट्स हम पिछले 30 सालों से बनाते आ रहे हैं, वे तीन-चार साल में भर जाते हैं। इसका हमको आन्ध्र प्रदेश में काफी अनुभव हुआ है। इस लिए मैं मंत्री महोदय से अनुरोध करता हूँ कि आइन्दा के लिए जितने भी बांध के खेले हैं उन में जंगलों के न काटे जाने की व्यवस्था करें। जब तक ऐसा इन्तजाम नहीं होगा, तब तक कुछ होने वाला नहीं है।

इस योजना से जो बिजली पैदा होगी, उस को हम नेपाल को भी दे सकते हैं। हमारे एक दोस्त ने अभी बंगला देश का नाम लिया। मैं उन से सहमत नहीं हूँ क्योंकि बंगला देश को हम ने जितना दिया है, वह उस से भी सन्तुष्ट नहीं है। इस लिए नेपाल और दूसरे जितने पहाड़ी इलाके हैं, उन को हम बिजली सप्लाई कर सकते हैं। पूरे नार्थ इण्डिया में हम बिजली का जास बिठा सकते हैं। आप को मालूम है, उत्तर प्रदेश में बिजली को बहुत कमी है, जिस को पूर करना बहुत जरूरी है। वहाँ के कारखाने धाल में तीन महीने भी नहीं चल रहे हैं और वहाँ कोई भी नया कारखाना डालने से डरता है। इसी प्रकार की स्थिति वेस्ट-बंगाल में है। इस लिए जब यह स्कीम सेक्टर द्वारा बनाई जा रही है, जिससे देश के बहुत से भागों को लाभ पहुँच सकता है, तो इस में सेक्टर को ज्यादा पैसा देना चाहिए ताकि यह स्कीम जल्द से जल्द पूरी हो सके। आज हमारी स्टेट गवर्नमेंट्स इस हालत में नहीं हैं कि वे इतने बड़े-बड़े प्रोजेक्ट्स बना सकें। वेस्ट बंगाल भी नहीं बना सकता है। इसकी वजह है कि वेस्ट बंगाल में एक राष्ट्र के नहीं बल्कि दो-तीन राष्ट्रों के लोग आ कर बस गये हैं, उस से इतनी बुरी हालत हो गई है कि जितना भी पैसा दिया जाय, वह कम है। हमारे सरदार वल्लभ भाई पटेल और प० जवाहर लाल नेहरू ने उस वक्त कहा था, जब ईस्ट पाकिस्तान था कि जितने भी लोग वहाँ से आते हैं, उनकी विन्म-दारी एक स्टेट पर नहीं होनी चाहिए, बल्कि पूरे हिन्दुस्तान पर होनी चाहिए। इस लिए जो आबादी 10 सालों में 20 परसेंट बढ़ती है, वह वेस्ट बंगाल में 43 परसेंट बढ़ जाती है। इसकी वजह यह है कि बाहर से आये हुए जनसंख्या जो वहाँ बस गये हैं। इस लिए

में समझता हूँ कि इस काम में पूरा सदन उनका साथ देगा।

सेन्टर की यह जिम्मेदारी हो जाती है कि जितनी बिजली पैदा हो, उस में से ज्यादा से ज्यादा वेस्ट बंगाल को दी जाय। कलकत्ता में बड़ी-बड़ी फैक्ट्रियां हैं, वे लोग बिजली की कमी की वजह से आज अपनी फैक्ट्रियों को उठाकर ले जा रहे हैं, बन्द कर रहे हैं, लेबर प्राबलम पैदा हो गई है। आप को उतनी गरीबी कहीं नहीं दिखाई देगी, जितनी वेस्ट बंगाल में, खास कर कलकत्ते में है। इन चीजों को मद्दे नज़र रख कर मंत्री जी ने जो 13 करोड़ रुपये रखे हैं, यह बहुत कम है, सिर्फ हिम्मत की बात है कि उन्होंने इस काम को शुरू कर दिया है और वेस्ट बंगाल में...

PROF. N. G. RANGA. Do not bother about West Bengal.

SHRI M. RAM GOPAL REDDY. I am worried about West Bengal.

इसकी वजह यह है कि वेस्ट बंगाल का एम० पी० सिर्फ वेस्ट बंगाल के लिए बोले, ऐसी बात नहीं है। मैं वेस्ट बंगाल गया था, वहां मैंने हैण्ड-पुल्ट रिक्शा चलाने वालों को देखा। मैंने उसी वक़्त वहां के चीफ मिनिस्टर को लिखा कि जितने भी हैण्ड-पुल्ट रिक्शा चलाने वाले हैं, सब को कारखाना बना कर नौकरी दी जाय। इस काम के लिए अगर 100-50 करोड़ रुपये की जरूरत भी पड़े तो वह सेन्टर से लेकर बनायें। भारत सरकार सारे देश की सरकार है, इस वास्ते उन लोगों को ज्यादा से ज्यादा मदद देने की व्यवस्था की जानी चाहिए।

ब्रह्मपुत्र के लिए जितनी जल्दी हो सके कदम बढ़ाएं और दूसरे जो प्राजेक्ट्स अन्य नदियों पर बना रहे हैं, उन को जल्दी से जल्दी पूरा करें। हम देख रहे हैं कि श्री शैलग, पोचमपाड़ नागार्जुन सागर डैम को बनाने में 25-25 साल लग रहे हैं। इसका मतलब है कि हमारा जितना इन्वेस्टमेंट होता है, वह बहुत समय के लिए डेड-इन्वेस्टमेंट होता है। इस लिए आठ-दस प्राजेक्ट्स को एक साथ शुरू करने के बजाय, हमें एक-एक प्राजेक्ट्स को लेकर शुरू करें तो वह ज्यादा अच्छा होगा। मैं चाहता हूँ कि हमारे मिनिस्टर साहब, जो आदर्शवादी हैं, वह एक्शन में विश्वास रखते हैं, बहुत बड़े राज्य के एड-मिनिस्टर रहे हैं, क्योंकि उन का राज्य कई मुल्कों से बड़ा है,

वे इस समय नदियों के राष्ट्र में बँडे हुए हैं, बाढ़ों से क्या नुकसान होता है, वह उन को पता है, इस लिए मैं उन से अनुरोध करता हूँ कि वे सब स्टेट गवर्नमेंट्स को साथ ले कर ज्यादा से ज्यादा फंड इस काम के लिए मांगें

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, this Bill would ordinarily be a very welcome measure, but there are certain very disquieting features in the Bill which we should discuss in this House. I agree with Shri Ravindra Varma that even with most of the deficiencies in the Bill and even though it is inadequate, it is a welcome measure. In a country like ours where we have got vast natural resources, it is a tragedy that we have not utilised them for decades together for the benefit of the common people. It is a national shame that even after three decades of independence, half of the people of our country are below the poverty line. Therefore, our utmost endeavour should be to harness the resources that we have—natural resources, mineral resources and human resources—as best, as comprehensively and as quickly as possible.

Nobody can deny the great potential of a river like Brahmaputra to provide irrigation facilities for the entire region if properly harnessed and to generate electricity, when the country is groaning under power shortage throughout India. Even the capital of India is faced with power shortage. But still our major natural resources have not been utilised. Under the Constitution, although a sort of federal polity has been set-up imperfect though it is, it has imposed the obligation on the State Governments primarily to take measures with regard to harnessing of water resources and regulating the water resources within the State. But the financial set-up is such that no State Government is able to do it without proper financial assistance from the Centre. There would have been one method of leaving it to the State Governments to provide adequate measures with Central assistance. It is admitted, I believe, by the Central Government at Delhi that without adequate financial assistance being made available to the States, the States cannot

possibly look after these problems, especially problems of this gigantic magnitude.

I say that there are some disquieting features in the Bill because, now by declaration no doubt as contemplated by the Constitution that it would be in the public interest the Central Legislature—the Parliament—is making this law, and because it covers so many things. What we would have liked specially in this case is, although the Central Government is taking this step, there should have been much greater involvement and participation by the State Governments in the formulation of the scheme and in the implementation of the project. We find that there will be only one representative in the Board of each of the five State Governments and the Union Territory. Regarding the rest, we do not know—may be they will be bureaucrats, power engineers and others—but the control will be entirely with the Central Government in a Board in which each State Government has only one representative. Even then it is not made certain how that representative would be selected. Would he be necessarily a representative of the State Government? Or would he be nominated by the Central Government on behalf of the State Government? I fully endorse what has been stated here by my friends earlier that it would have been a better proposition if it would have been a development Bill.

So far as the river Brahmaputra is concerned, it is fifth in rank in the world in the matter of availability of water. It is second in rank in the world in the matter of potential of energy resources. What we have lost so far, what we are still losing and what we shall continue to lose,—is that awareness reflected in this Bill? Does this Bill even comprehend, far less execute, the harnessing of this resources which is an asset to this country? We are not importing politics here. I am appealing to the Minister and to the Government that

the North Eastern Region is in ferment. Their agitation may have taken wrong directions, wrong paths but there is a genuine feeling of neglect. There is a genuine feeling of backwardness, contrived backwardness, and there is a feeling that powers that be at the Centre are not conscious of their backwardness, neglect and to come up to their State and lift the people from the morass of backwardness, poverty and exploitation. As my esteemed colleague, Mr. George Fernandes, has said as compared to the bank deposits in the State, the investment ratio is abysmally low. Therefore, it is high time that these matters are taken on war footing by all concerned. I personally feel that these are measures which should be taken really on emergency footing, not that type of emergency that you declared. This should be treated on a genuine emergency basis because the financial condition, poverty, exploitation and repression is continuing throughout.

The DVC had a laudable objective. But we have found that it has not served the purposes for which it was established. There have been pitfalls, lacunae and lack of political will and lack of administrative will. These things have been there. And today DVC which was to supply power to the collieries cannot supply. As a result, coal supply is affected and big engineering concerns and power sector are affected. It is unable to supply adequate power to the Calcutta Electricity Corporation with which it has an agreement to supply 95 MW but it is supplying only 25 MW. It is affecting the power supply system in West Bengal of which we are the victims. Bihar is a victim of that. The hon. Minister coming from that State very well knows that because he was a Chief Minister there.

Therefore, this Bill has a very limited object. I cannot avoid this criticism. Your object seems to be to prepare a master plan. When will the master plan be prepared? What is in the contemplation or in the mind

[Shri Somnath Chatterjee]

of the Minister? Would you not put a deadline? Has your Ministry thought of it? After this master plan, what will be the *modus operandi*? Who is to consider that? When is it to be approved? When is it to be put into operation? When is it to be completed? I, therefore, cannot but agree with my hon. friends that this should not be treated in a manner which is nothing but a gimmick. That will not help the people in the area, that will not help the people in the rest of the country, that will not help the administration. We may go on making our submissions on this Bill with all pious wishes, with loudable objectives but you will not be able to achieve anything.

One very vital aspect has been touched by Shri Ravindra Varma and also Shri George Fernandes. You have imposed so many obligations and conditions on the State Government. You are saying that the State Government are unable to manage this because of lack of resources and, therefore, the Centre should intervene. Now you compel the State Government to acquire the land. They have to pay compensation. When so much land is to be acquired, what is the amount of compensation to be paid to the uprooted people? You make it a statutory obligation on the State Government to provide that. Instead of your going and helping the State Government, you are making it a statutory obligation of the State Government to supply you land.

PROF. N. G. RANGA: Condition precedent.

SHRI SOMNATH CHATTERJEE: Yes, condition precedent, as Prof. Ranga correctly says.

The master plan is prepared and approved. It has to be implemented. The State Government is asked to acquire so many acres of land. They say "we cannot do it, we have not got the financial wherewithal". But the statute says it must be done by the

State Government. Although the master plan has been approved by the Planning Commission as such, I do not know how long it will take for the approval of the Cabinet Sub-Committee and so on and so forth. The whole thing will come to an end because the State Government cannot provide land to you free of cost. These are the inherent ingrained deficiencies of the Bill. Kindly consider this. If the Minister comes forward with an amendment tomorrow we shall consider it. Kindly make it effective.

Then, these days if we are thinking that we can uproot ordinary people, cultivators, agriculturists, poor people by paying ordinary compensation, they are not going to accept it. There will be resistance unless you arrange for their resettlement. When the West Bengal Government acquired lands, they provided alternative sites to them. Since ordinary compensation cannot possibly give them resettlement, where is the State Government to get land to resettle them? That is not provided. It is also not provided as to how much of money would be required for the maintenance of these people, although you have imposed a statutory obligation on the State Government to maintain these people.

This sort of palliatives to the claims and demands of the north eastern region will not serve the purpose; unless it is backed up by effective administrative and technical follow-up, it cannot be achieved. When you are taking away the constitutional powers of the State Government, when you arrogate them to yourself, you should involve the State Governments in a much more convincing way. Let them feel they are also part of its proper implementation. Otherwise, there will be trouble if you ignore the State Government. That has happened in the case of DVC where, as the hon. Minister knows, the two participating States are West Bengal and Bihar. Not even a single meeting has been held, for years, of the Chief Ministers

of Bengal and Bihar, the participating States, although it is contemplated. They are not even consulted in any matter, they do not sit together and they do not feel involved in the proper implementation of the DVC Act. The Central Government takes up the high and mighty attitude "it is our concern" and the Energy Minister replies on behalf of the DVC. This arrogance will not help.

Therefore, my request is to make it a proper development project. The problems of soil conservation and soil erosion have to be dealt with; then there is the problem of generation of power. These problems have to be taken care of. I do not wish to take further time of the House and tax the patience of the Chairman.

MR. CHAIRMAN: You are looking at the other side.

SHRI SOMNATH CHATTERJEE: It is to avoid your eyes! Therefore, I earnestly request the hon. Minister to think of an integrated project of a development nature and make the States feel that they are equal participants in the implementation of projects. Otherwise this will be a mere paper provision. Thank you.

MR. CHAIRMAN: Mr. Arjun Sethi. (*Interruptions*). This has to be completed by 6 O' Clock. I do not know there are 7 more names with me.

SHRI NAWAL KISHORE SHARMA (Dausa): This is a very important Bill. You can postpone it for tomorrow and time can certainly be extended so that all important speakers can participate in the debate.

SHRI KEDAR PANDEY: I am also not in a hurry. This is a very important Bill.

SHRI M. SATYANARAYAN RAO: My request is that time for this can be extended by two hours.

MR. CHAIRMAN: All right. I am also in agreement with you.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Then there will be more Members to speak tomorrow.

SHRI ARJUN SETHI (Bhadrak): Mr. Chairman, Sir, at the outset I support the Bill piloted by our hon. Minister of Irrigation. Sir, I must say that this is a Bill in the right direction and it envisages to protect the people against floods and damage in this region, specially in Assam.

Sir, many hon. Members from the opposite have criticised the Bill saying that this is not a comprehensive one, and my hon. friend, Mr. Chatterjee has said that the representation of the States has not been adequate in the Board. I would like to mention here that the Bill envisages that the representatives of the State will be there and they will decide and determine the course of action they would like to take to prepare the Master Plan for this Brahmaputra Valley. In this connection I would like to draw the attention of the House to one thing. The hon. Members have criticised that this is not adequate to deal with the problems of the Brahmaputra. Here I would like to cite one sentence from this Bill which has made the position clear. In clause 18 of this Bill it is stated:

"The Central Government may, after due appropriation made by Parliament by law in this behalf, pay to the Board such sums of money as the Central Government may consider necessary."

Sir, my point is that it might not be adequate to deal with the problems of this Valley. But what I understand is, from time to time the Government will come before the Parliament and decide and the Parliament will have a say in the matter and hon. Members on this side as well as in the Opposition can decide and can argue as to what more funds will be necessary to deal with this problem.

So far as flood control in general is concerned, it is a gigantic problem and large-scale damage is caused to

[Shri Arjun Sethi]

the areas in the country which are very vast. The amount spent on flood control has not been adequate till now, and if the programme is not expedited, it will take 20 to 30 years to control the area affected by the floods.

In this connection I would like to say that the projects take a long time to be examined by the Central Water and Power Commission, and as a result the cost escalates considerably. What could have been done with a meagre amount now costs Rs. 100 or Rs. 200 crores.

Flood control is a national programme, and so far as the north-eastern and eastern regions are concerned, the damages to crops, communications and houses are very great. The Government of Orissa has sent so many projects to the Central Water and Power Commission. I am happy that the Central Government has realised at last that it has to help the State Governments so that the flood control programme can be dealt with in time. Therefore, the schemes sent to the Central Government and the Planning Commission by the State Governments must be examined and cleared quickly, so that the destruction caused by floods may cease.

I support the Bill and urge upon the Government to take immediate measures to see that flood control on a national scale is taken up in a meaningful and urgent way, so that the loss to the central exchequer is minimised.

श्री एम० सत्यनारायण राव (करीमनगर) : मभापति महोदय, श्री केदार पाडे जी जो ब्रह्मपुत्र बोर्ड बिल लाये हैं, मैं इस का समर्थन करने के लिये खड़ा हुआ हूँ। इससे पहले बर्मा साहब ने अपनी बात कहते हुए यह कहा था कि 33 साल में आप ने कुछ नहीं किया और उस के बाद कहते हैं कि यह बिल ऐसा लाये हैं, आप जल्दी क्यों करते हैं, बाद में इसको ठीक कर के लाइये। इन्होंने कन्ट्राडिस्टिंग स्टेटमेंट अपना दिया है। अगर एक दो साल के बाद बिल फिर ठीक कर के लायेंगे तो उस के बाद कहेंगे कि 35 साल में कुछ नहीं किया।

इस के साथ ही यह भी कहते हैं कि यह बिल लोगों को बेचकूफ बनाने के लिये, पांचों में धूल डालने के लिये लाये हैं। यह बिल्कुल गलत बात है। जो भी स्टैप लिया गया है, यह गुड बिगनिंग है। मैं आप से सहमत हूँ।

जो कुछ रवीन्द्र वर्मा जी ने कहा है कि 13 करोड़ रुपये सालाना का प्रापचान जो किया गया है, यह बहुत कम है। यह बिल फ्लड कंट्रोल के वास्ते नहीं है, बल्कि यह एक ऐसी नदी के लिये है जो दुनिया की 5 बड़ी नदियों में से एक है। अपने देश में गंगा से भी बड़ी नदी है। बड़ी ही नहीं बल्कि फेरोशस नदी है। 13 करोड़ रुपये से काम नहीं चल सकता है। इस काम के लिये थाउजेंडज् आफ करोज् रुपये की जरूरत है। अगर प्लानिंग कमिशन ने इस योजना के लिये पूरा पैसा दिया, तो ब्रह्मपुत्र नदी से नार्थ ईस्टर्न रिजन की स्टेट्स—आसाम, मेघालय, नागालैंड, त्रिपुरा, मिजोरम, अरुणाचल प्रदेश, मणिपुर—को ही नहीं, बल्कि पूरे हिन्दुस्तान को बिजली सप्लाई की जा सकती है। इस लिये इस नदी की पोटेन्शिलिटीको एक्सप्लायट करना चाहिए। इस के लिए जितने पैसे की जरूरत है, वह लगाना चाहिए।

एग््रीकल्चर मिनिस्टर ने एक कालिग एटेशन नोटिस का जवाब देने हुए बताया था कि फ्लड कंट्रोल के लिए इस साल 600 करोड़ रुपया खर्च किया गया है। हर साल करोड़ों रुपया बाढ़ की रोक धाम के लिए खर्च किये जाते हैं। इससे अच्छा है कि केवल ब्रह्मपुत्र नदी ही नहीं, बल्कि गंगा, यमुना, नर्मदा, महानदी, गोदवागी, कृष्णा और कावेरी, वगैरह देश की सभी बड़ी बड़ी नदियों के पानी को हारनेम और एक्सप्लायट करने के लिये प्रोजेक्ट्स बनाई जायें। उसमें फ्लड-कंट्रोल होगा और साथ ही इरिगेशन फैमिलिटीज भी ज्यादा होगी। इस के अलावा इलेक्ट्रिफिटी भी ज्यादा पैदा की जा सकेगी। सब डिपार्टमेंट्स की एनग्रल रिपोर्ट्स में हम पढ़ते हैं कि प्रोडक्शन में शार्टफाल है, जिस की रीजन शार्टेंज आफ पावर बताई जाती है। पावर एक ऐसा बेस है, जिस पर एग््रीकल्चर और इंडस्ट्री खड़े हैं। उसके बिना कोई भी एक्टिविटी नहीं चल सकती है। एक साइटिस्ट ने बताया है कि अगर हम ब्रह्मपुत्र नदी को एक्सप्लायट करें, तो हम पूरे हिन्दुस्तान ही नहीं, पूरे एशिया को पावर सप्लाई कर सकते हैं।

इसलिए एक पावरफुल रिवर की पोटेन्शिलिटी को यूटिलाइज करना चाहिए। मिफ बोर्ड बना देना ही काफी नहीं है।

श्री जार्ज फर्नांडीज ने कहा है कि बोर्ड में सेटर और स्टेट्स दोनों के प्रतिनिधि होंगे, लेकिन बिल में यह नहीं बताया गया है कि उसन की रेसपांसिबिलिटीज क्या क्या होगी, इसलिए कन्फ्यूजन होगा। श्री सोमनाथ चटर्जी ने कहा है कि ज्यादा प्रतिनिधि सेन्ट्रल गवर्नमेंट के रखे गये हैं और स्टेट गवर्नमेंट को ज्यादा जिम्मेदारी नहीं दी जा रही है। वह चाहते हैं कि स्टेट गवर्नमेंट्स को ज्यादा जिम्मेदारी देनी चाहिए। इस में कोई शक नहीं है कि सेन्ट्रल गवर्नमेंट की रेसपांसिबिलिटी ज्यादा है, जहां तक फिर्नांसिज का सवाल है। लेकिन प्लान्ज के इम्प्लीमेंटेशन, एक्सीक्यूशन और मनेजमेंट का जहां तक सवाल है, यहां बैठ कर सुपरविजन नहीं

किया जा सकता है। इसलिए स्टेट गवर्नमेंट्स को ज्यादा इनवाल्व करना चाहिए, उन से ज्यादा काम करवाना चाहिए।

पिछले 33 सालों से पूरे नार्थ ईस्टर्न रिजन को नेग्लेक्ट किया गया है। वहां पर कोई डेवलपमेंट नहीं हुआ है। श्री जार्ज फर्नांडीज ने कहा है कि बैंक डिपॉजिट्स का सिर्फ 20 परसेंट वहाँ इनवेस्ट किया जा रहा है। यह पैसा किन लोगों का है? दूसरे लोगों का है, जो राजस्थान तथा दूसरी स्टेट्स से वहाँ गये हैं। वहाँ के प्लान्टेशन जूट, प्लाईवुड और धातल भी दूसरे लोगों के हाथ में है। सारा पैसा भी उन लोगों के हाथ में है। 90 परसेंट लोगों के पास कुछ नहीं है—इतना पैसा भी नहीं है कि वे जी सकें। उनके पास रहने के लिए मकान नहीं है, खाना नहीं है, कपड़े नहीं हैं। वे बैंक की बात सोच भी नहीं सकते हैं बैंकों की शक्ति इंडस्ट्रियलिस्ट के हाथ में है। यह शक्ति उनके हाथ में नहीं रहने देनी चाहिए। सरकार को वहाँ के गरीब लोगों की उन्नति के लिए योजनाएं बनानी चाहिए। जितने भी आप के फ्यूचर प्लान बनने हैं उन प्लान्स के अंदर लोगों को दृष्टि में रखकर यह जो बहुत जरूरी चीज है इस को आप को करना चाहिए।

दूसरी बात—ब्रह्मपुत्र ही नहीं, बल्कि जैसा मैंने पहले कहा, यहाँ इस से पहले जब डा० के एल राब साहब इरिगेशन मिनिस्टर थे तो उन का एक अच्छा प्लान था। उन्होंने यह स्कीम दी थी कि ये फ्लड जो हो रहे हैं इन को रोकने के लिए दो काम कर सकते हैं। एक तो फ्लड कंट्रोल करना और दूसरा यह कि जहाँ ड्राउट एफेक्ट्स एरियाज हैं, जहाँ बिल्कुल इरिगेशन फैसिलिटीज नहीं हैं, जहाँ नदियां नहीं हैं वहाँ इस के पानी को ले सकते हैं। इसीलिए उन्होंने कहा गंगा कावेरी को लिंक करो। लेकिन गंगा कावेरी को नहीं, इस दरमियान में कुछ आप की जो कान्फेरेंस हुई थी उस में आप ने शायद फैसला लिया है कि गंगा कावेरी को तो नहीं, लेकिन गंगा, यमुना, महानदी और नर्मदा जो नजदीक में है उन को लिया जाय। नर्मदा को ले कर गोदावरी में मिलाइए। गोदावरी से कृष्णा, कृष्णा से कावेरी, और कावेरी से दूसरी दूसरी नदियां हैं उन को मिलाइए। ऐसे एक एक नदी को लिंक करते हुए और दरमियान में प्रोजेक्ट बनाते हुए ले गए तो जिन लोगों को आज पानी नहीं मिल रहा है अब को पानी भी दे सकते हैं और लाखों नहीं करोड़ों एकड़ मूमि इन प्रोजेक्ट्स के अंदर ला सकते हैं। इस से आप का प्रोड्यूसन ज्यादा होगा, लोगों की गरीबी दूर होगी और एम्प्लायमेंट पोटेन्शियलिटीज आप की बढ़ जायेगी। इन सारी प्राबलम्स के ऊपर आप को सोचना चाहिए। यह आप की इरिगेशन मिनिस्ट्री इतनी इम्पाटेन्ट है कि शायद आप को भी इसकी इम्पाटेन्स का पता नहीं होगा केदार पांडे साहब तो अभी आए हैं, इस के पहले वह मुख्य मंत्री रह चुके हैं, उन को मालूम होगा कि स्टेट के अंदर मुख्य मंत्री के बाद अगर कोई इम्पाटेन्ट पोर्टफोलियो है तो वह इरिगेशन है। यहाँ भी यह बहुत इम्पाटेन्ट पोर्टफोलियो है। इसलिये आप ज्यादा दिलचस्पी ले कर जब तक है

उस टाइप में कम से कम यह प्लान तो शुरू कीजिए।

श्री केदार पांडे। इसी साल से शुरू होगा।

श्री एच० सत्यनारायण राव : हम तो शायद उसे पूरा होते हुए नहीं देख सकेंगे, हमारी जिन्दगी के जो भी ख़ाब हैं, या जो भी हम बोल रहे हैं हमारी जिन्दगी में शायद पूरे न हों। लेकिन इन सारी नदियों का कनेक्ट करने का काम आप शुरू तो कर दीजिए। सारी नदियों को एक कनेक्शन दीजिए और ब्रह्मपुत्र नदी पर मल्टी परपज प्रोजेक्ट बनाइए, उस से इरीगेशन फैसिलिटीज दीजिए, एलेक्ट्रिसिटी जनरेट कीजिए वहाँ के लोगों की हालत अच्छी कीजिए। आप कम से कम उस को फाउंडेशन स्टोन डालिए, बुनियाद बनाइए, उस के बाद जो लोग आते हैं, फर्नांडीस साहब के लोग अगर आए तो वे शायद उस को पूरा करें। आप बुनियाद डाल कर रखेंगे तो आप के बाद में आने वाले उस पर कुछ काम कर सकेंगे। . . . (व्यवधान)।

यह जो बोर्ड बनेगा उस के लिए 13 करोड़ रुपये जो रखे हैं कोई हय मजाक तो नहीं है न। कम से कम यह स्टार्टिंग तो है। कम से कम इन्होंने इस का स्टार्ट तो किया। आप तो ढाई साल रहे, आप ने तो उस को बिल्कुल नेग्लेक्ट कर दिया। यह आप के जमाने की, आप की कारगुजारी है जो आसाम मणिपुर त्रिपुरा यह सब आज जल रहे हैं। क्या किया आप ने? हमें आए तो अभी सिर्फ 6 महीने ही हुए हैं। 11 महीने पहले आप ने कुछ किया? इस के पहले पांच महीने आप की गवर्नमेंट थी, उस पांच महीने में आप ने कुछ किया? उसी समय से ये सब जल रहे थे, आज इतने जल गए कि तंग हो कर बह रहा है। आप ने कुछ भी नहीं किया। आप की स्पीच सुनने से ऐसा मालूम होता है कि कुछ नहीं किया, यह एजिटेशन अभी चलना था, आप ऐसे मेजसं ला कर लोगों को केवल मुतमईन कर रहे हैं, इस से आप को कुछ नहीं मिलेगा। शायद वह आप के दिल में है। लेकिन फर्नांडीस साहब के लिए मैं इतना तो नहीं कहूंगा, वह भी बहुत अच्छे नेशनलिस्ट हैं और लोगों के हित में काम करना चाहते हैं, लेकिन कभी कभी थोड़ा पालिटिक्स की वजह से वह ऐसा कुछ करते हैं। अब जरा वह भूल जाइए। इस से पहले जब तक आपने जिम्मेदारी नहीं ली थी। उस समय तक यह सब ठीक था। लेकिन ढाई साल इंडस्ट्रीज मिनिस्टर आप रहे चुके हैं और वह रहने के बाद आप को मालूम हो गया होगा कि क्या क्या उस में मुश्किलत हैं। वह आप ने स्वयं देखी भी हैं, स्ट्राइक की वजह से क्या होता है? ट्रांसपोर्ट की स्ट्राइक और दूसरी जितनी स्ट्राइक्स होती हैं उस से कितना नुकसान होता है यह आप को अब पता है। आप जानते हैं स्ट्राइक और शॉर्टेज आफ पावर इन दो चीजों की वजह से सारी डेवलपमेंट ऐक्टिविटीज स्टैंडस्टिल हो गई थीं।

[ श्री एम० सत्यनारायण राव ]

जो अब वह सब देखने के बाद कम से कम जिम्मेदारी महसूस कीजिए और हम लोगों के साथ कोआपरेट कर के जितने भी अच्छे काम हैं उन में हाथ बटाइए। आप जो सुझाव देना चाहते हैं वह जरूर दीजिए। यह कहिए कि 13 करोड़ रुपए कम हैं और यह जो बोर्ड बन रहा है इस के बजाय वहां डवलपमेंट के लिए मन्टी परपज प्रोजेक्ट बनना चाहिए। ऐसे सजेचन दीजिए। लेकिन यह मत कहिए कि लोगों को हुड विंक करने के वास्ते या और कूछ इस तरह से बनाने के वास्ते हम ऐसा कर रहे हैं, ऐसा मत बोलिए। मैं मंत्री महोदय से रिक्वेस्ट करता हूँ कि आइन्दा और सोच समझ कर बहुत अच्छा काम करने के लिए वह प्रयास करें। इन्हीं शब्दों के साथ मैं इस का समर्थन करता हूँ।

श्री रीतलाल प्रसाद वर्मा (कोडरमा) :  
बधापति महोदय, ब्रह्मपुत्र बोर्ड विधेयक जो आज वहां पर आया है, वस्तुतः यह सराहनीय है। विरोधी दल में रह कर हमें इस का विरोध ही करना है, ऐसी बात नहीं है। हम इस का समर्थन करने के लिए यहां पर उपस्थित हुए हैं। यह जो ब्रह्मपुत्र बोर्ड बना है, इस के द्वारा ही ब्रह्मपुत्र नदी की बाढ़ का नियंत्रण करना है, ब्रह्मपुत्र नदी 6-7 राज्यों में से हो कर बहती है, जैसे असम, मेघालय, नागालैंड, मणिपुर, त्रिपुरा, मिजोराम, अरुणाचल प्रदेश। इन सभी राज्यों में इस का प्रभाव क्षेत्र है और सभी क्षेत्रों का विकास इस के साथ जुड़ा है। पहले भी बंगाल और बिहार प्रदेशों में बाढ़ नियंत्रण कार्यक्रम की भावना से ही डी० वी० सी० की योजना बनाई गई थी। इस के द्वारा अन्य काम जैसे बिजली उत्पादन, भू-संरक्षण, वन-रोपण, प्राधि भी करने बें। उस के द्वारा वे काम हुए भी हैं, लेकिन कारगर कार्यवाही एक ही निगम के द्वारा ही सकी है, हालांकि उस में भी खामियां रही हैं और अपेक्षाकृत लाभ नहीं हो सका है। लेकिन यहां तीन स्तर पर आप का काम करने का विचार है। एक तो ब्रह्मपुत्र बोर्ड होगा जो केन्द्रीय सरकार की ओर से कार्य करेगा। इस ब्रह्मपुत्र बोर्ड की कल्पना 1970 में की गई थी और उस के परिणाम स्वरूप यह कार्य शुरू किया गया और आज इस का विधेयक आया है बाकी 10 वर्षों के बाढ़। अगर उसी समय से काम शुरू किया गया होता तो शायद आज प्रगति के शिखर पर होते और ये आन्दोलन भी नहीं होते, जिस प्रकार से आज उत्तर-पूर्वी भारत में हो रहे हैं।

इस के साथ-साथ ब्रह्मपुत्र बाढ़ नियंत्रण आयोग को असम गवर्नमेंट ने बनाया है और असम सरकार

आज से नहीं, सन् 1970 के पहले से ही भारत सरकार से निवेदन करती रही है कि हमारी शक्ति और हमारी अर्थ-व्यवस्था के अन्तर्गत यह सम्भव नहीं हो सकता है, लेकिन इतने दिनों तक उस की उपेक्षा की गई। और, आज वर्तमान सरकार ने यह दावा किया है इस के लिए वे बघाई के पात्र हैं।

इसके साथ ही ब्रह्मपुत्र तकनीकी परामर्श बोर्ड की व्यवस्था भी की गई है। ब्रह्मपुत्र बोर्ड विधेयक के संक्शन 4 को यदि हम देखें तो उस में जो अधिकारी हैं, उस में अध्यक्ष और उपाध्यक्ष के अलावा भारत सरकार के जितने तकनीकी विभाग के लोग हैं उन सभी के मेम्बर उस में रहेंगे। आप ने टेकनीकल बोर्ड फिर अलग से बना दिया केन्द्रीय सरकार के कृषि, सिंचाई, वित्त, विद्युत्, परिवहन मंत्रालयों से सम्बद्ध प्रतिनिधि भी उस में होंगे। केन्द्रीय जल आयोग, केन्द्रीय विद्युत् प्राधिकरण भारतीय भू-वैज्ञानिक, सर्वेक्षण मौसम विज्ञान, सभी के प्रतिनिधि भी उस में होंगे।

18 hrs.

अभी आप 13 करोड़ रुपया खर्च करेंगे, लेकिन यह रुपया केवल इन अधिकारियों के रख-रखाव पर ही खर्च हो जायेगा, जमीन पर क्या लगेगा? 10 वर्ष का समय तो वैसे ही गुजर गया, हो सकता है आगे 30 वर्ष तक यह योजना और चले। हमारे सिंचाई मंत्री और कृषि मंत्री जी ने बतलाया था कि बाढ़ नियंत्रण के लिए 6 अरब रुपए रखे गये हैं—इन प्रकार प्रतिवर्ष 6 अरब रुपए तो बाढ़ पर ही लग जाते हैं। 6 अरब रुपया कोई साधारण धनराशि नहीं है, जो हर साल बाढ़ में बह जाती है। यदि इस का सही रूप में इस्तेमाल होता तो इस के भी बहुत अच्छे परिणाम निकल सकते थे, परन्तु इस पैसे से तीन-तीन बोर्डों का निर्माण कर रहे हैं। एक आसाम गवर्नमेंट के तीनों स्तरों पर काम करेगा, योजना का प्राक्वलन करेगा, निरूपण करेगा और प्रारूप बनायेगा, फिर दूसरा परामर्श के लिए जायेगा, फिर आसाम उस के लिए बहुउद्देश्यी योजना बनायेगा, फिर टेकनीकल बोर्ड को जायेगा अगर इन तीनों में कोऑर्डिनेशन नहीं रहेगा तो . . .

MR. CHAIRMAN: Mr. Verma, you may continue tomorrow.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 6, 1980/Śravaṇa 15, 1902 (Saka).